

High Court of Jammu and Kashmir
(Office of Registrar General at Srinagar)

Order

No:- 567

Dated:- 26/07/2017

In the interest of Administration of Justice, additional charge of the courts as stated in Col.2 are entrusted to Courts stated in Col.3 against each till further orders:-

Sr.No.	Name of vacant Court	Additional charge entrusted to the court of
-1-	-2-	-3-
1.	Sub Judge/ Special Mobile Magistrate, Leh	CJM,Leh
2.	Sub Judge, Baramulla	Sub Judge/Special Mobile Magistrate, Baramulla
3.	Sub Judge/ Special Mobile Magistrate, Anantnag	CJM,Anantnag
4.	Sub Judge/ Special Mobile Magistrate, Budgam	CJM,Budgam
5.	Munsiff, Tangdar	Munsiff, Handwara
6.	Munsiff/Additional Spl. Mobile Magistrate, Doda	DMM(T), Doda
7.	Munsiff Gandoh Bhalesa	Munsiff, Bhaderwah
8.	Munsiff/Additional Spl. Mobile Magistrate, Reasi	Munsiff, Mahore
9.	Munsiff, Reasi	Munsiff, Mahore
10.	Munsiff/Additional Spl. Mobile Magistrate, Samba	Addl. Munsiff, Samba
11.	Munsiff, Majalta	Munsiff/Additional Spl. Mobile Magistrate, Udhampur
12.	Munsiff/Additional Spl. Mobile Magistrate, Shopian	Munsiff, Shopian
13.	Munsiff/Additional Spl. Mobile Magistrate, Kulgam	Munsiff, Kulgam

Note:- Principal District & Sessions Judges concerned shall make the sitting arrangement of the respective Presiding Officers as per work load of these courts.

By Order.


(Sanjay Dhar)
Registrar General

No:- 15238-89/85 Dated:- 26/07/2017

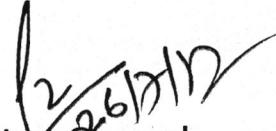
Copy to the:-

1. Principal Secretary to the Hon'ble Chief Justice for information of His Lordship.

2. Secretary to Hon'ble Mr. Justice _____

..... for information of His Lordship

3. Registrar Vigilance, High Court Wing, Srinagar.
4. Principal District & Sessions Judge_____
5. Presiding officers of the concerned Courts_____
- for information and necessary action.
6. Chief Accounts Officer, High Court of J&K, Srinagar
7. Incharge NIC for uploading the same on the website of the High Court.
8. Incharge Statistical Section for information.


Registrar General